

COURT - I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.176 of 2011
& IA - 265 of 2011

Dated : 8th December, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Tamil Nadu Generation & Distribution Corporation Limited ... Appellant(s)

Versus

PPN Power Generating Company Private Limited & Anr.Respondent(s)

Counsel for the Appellant(s): Mr. Guru Krishna Kumar, Addl. Adv. General
Mr. S. Vallinayagam

Council for the Respondent(s): Mr. Jayant Bhushan, Sr. Adv.
Mr. Rahul Balaji
Mr. Senthil Jagadeesan
Mr. Krishna Dev for R-1

ORDER

Admit. Mr. Jayant Bhushan, the learned Senior counsel takes notice on behalf of Respondent No.1. Issue notice to the other Respondents returnable on 12.01.2012. Dasti service is permitted.

The learned Senior counsel for the Respondent No.1 seeks some time to file the reply.

Since we are inclined to take up the matter for final disposal, we feel that no Order need be passed in the stay Application at this stage. With this observation, the stay application is disposed of.

Post the main Appeal for final disposal on **12.01.2012**. In the meantime, the learned counsel for the Respondent is directed to file the reply on or before 03.01.2012 after serving copy on the other side. Thereafter, the learned counsel for the Appellant may file Rejoinder, if any on or before 11.01.2012 after serving copy on the other side.

(V.J. Talwar)
Technical Member

TS/MK

(Justice M. KarpagaVinayagam)
Chairperson